NATIONAL SEEDS CORPORATION LIMITED

(A Government of India Undertaking)
"An ISO 9001:2015 & ISO 14001:2015 Company"
REGIONAL OFFICE, 17-11,Tukaram Gate, Lalaguda, Secunderabad-500017.(TG) PH: 040 -27731152
Mail ID- rm.secunderabad@indiaseeds.com

TENDER NOTICE

The tenders are invited through GeM Portal for Annual Contract for providing Security Guards/ Peon at Area Offices under Regional Office, Secunderabad from Reputed Man Power Services. The Bid may be downloaded from NSC website www.indiaseeds.com. The last date for submission of Bids is **29.05.2023 at 2.00 P.M. and will be opened on same day at 2.30 P.M.** The detailed terms and conditions can be seen from tender schedule/ website. Any changes will be placed only on NSC web-site.

No. 6(2)/HR/NSC–HYD/2023-24
DATED 04.05.2023

(A BRITTO)
REGIONAL MANAGER

Union Bank of India

KPHB COLONY 9TH PHASE BRANCH (20961)
Plot No.135, 6th Phase (IX Phase Circle), Opposite Park, KPHB Colony, Hyderabad-500072.

[Rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorized officer of **Union Bank of India, KPHB 9TH Phase Branch,** Plot No 135, Godha Nilayam, 6th Phase Kphb Colony, Kukatpally, Hyderabad under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30/01/2023 calling upon the borrower **Mr Vemulapalli Murali Mohan S/o. Mr Venkatramaiah Vemulapalli & Mrs V Suneeta Wo Mr V Murali Mohan** to repay the amount mentioned in the notice being **Rs.62,22,601.67 (Rupees Sixty two lakhs twenty two thousand six hundred one only and paise sixty seven only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **02nd of May 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, KPHB 9TH Phase Branch,** for an amount **Rs.61,71,302.67 (Rupees Sixty one lakhs Seventy One thousand three hundred and two rupees sixty seven paise only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that part of the property consisting of Duplex Flat belonging to **Mr Vemulapalli Murali Mohan S/o Mr Venkatramaiah Vemulapalli,** situated at Flat No.301 in 3rd Floor and Flat No 401 in 4th Floor of Sree Sai Nilayam apartment on Plot No.35, In Sy.Nos 33, 34 part, 35 part, 36, 37, 38 and 39, Situated at Sarojini Naidu Nagar, Ravindra Co-operative Housing Society Ltd, Guttla Begumpet, under GHMC RR Dist, Hyderabad, Telangana State, and entire apartment building **bounded by:** East: 30 ft Road, West: Plot No.59, North: Plot No.34, South Plot No.36.

Date: 02-05-2023
Place: Hyderabad

Authorised Officer
Union Bank of India

HERITAGE FINLEASE LIMITED

Plot No 83, Survey no. 43 to 46 & 48, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana- 500033, India.

POSSESSION NOTICE

Rule – 8 (1) (For immovable property)

WHEREAS, The undersigned being the Authorised Officer of the Heritage Finlease Ltd, Hyderabad, Telangana, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **04.02.2023** calling up on the **borrower(s): 1) Dhana Prabhav Consultancy, Smt. Swarna Latha Yanala , 2) Smt. Swarna Latha Yanala, 3) Sri Yanala Srikanth Reddy,** S/o Anantha Reddy, **4) Movva Sai Prasanna Kumar,** S/o Rama Rao, **5) Movva Sai Prasanna Kumar,** S/o Rama Rao, To repay the amount mentioned in the notice being **Rs., 4414,395/- (Rupees Fourty Four Lakh Fourteen Thousand Three Hundred and Ninty Five Only) as on 18.01.2023.** and further interest at contractual rate with effect from **19.01.2023** with incidental expenses, costs, charges etc thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **4th day of May, of the year 2023.**

The borrower/guarantor in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Heritage Finlease Hyderabad, for an amount of **Rs., 4414,395/- (Rupees Forty Four Lakh Fourteen Thousand Three Hundred and Ninty Five Only) as on 18.01.2023.** and further interest at contractual rate with effect from 19.01.2023 with incidental expenses, costs, charges etc thereon.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in re-spect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY : Residential Vacant Land 200 Sq.yards equivalent to 167.20 Sq.Mtrs located in Rs. No.432/B, 496/A, Plot No.390, ward No.13, situated at Bachannapet Village & Mandal, Janagaon District, Vide Sale Deed No. 2974/2021 Date.23.03.2021. **Bounded by :** North: Plot No.389, East: Plot No. 399, South: 30 Feet Wide Road, West; 25 ft .Wide Road

Date : 04-05-2023,
Place : Hyderabad

Authorized Officer
HERITAGE FINLEASE LIMITED

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For The Attention Of The Creditors of **SRI RAGHAVENDRA FERRO ALLOYS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Sri Raghavendra Ferro Alloys Private Limited
2	Date of incorporation of corporate debtor	02-08-2004
3	Authority under which corporate debtor is incorporated / registered	R O C, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109TG2004PTC043803
5	Address of the registered office and principal office (if any) of corporate debtor	19-55, Vasavi Nagar, Nakrekal Nalgonda -508211,Telangana
6	Insolvency commencement date in respect of corporate debtor	1st May,2023 (Copy Of Order Received By IRP On 4th May, 2023)
7	Estimated date of closure of insolvency resolution process	27th october, 2023 (180th day from the date of commencement of insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	SREEDHAR NUKALA, Registration Number: IBBI/IPA-001/IP-P00432/2017-18/10755
9	Address and e-mail of the interim resolution professional, as registered with the Board	#6-3-252/A/8&9, Flat No:203,Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad - 500082. Ph: 9848146369 Sreenuka_1@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	#6-3-252/A/8&9 Flat No:203,Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad - 500082. Ph: 9848146369 cirp.srfapl@gmail.com
11	Last date for submission of claims	18-05-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SRI RAGHAVENDRA FERRO ALLOYS PRIVATE LIMITED** on 1st May, 2023 (copy of order received on 4thMay, 2023).

The creditors of **SRI RAGHAVENDRA FERRO ALLOYS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof **on or before 18th May, 2023** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the insolvency and Bankruptacy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016

Submission of false or misleading proofs of claim shall attract penalties.

SREEDHAR NUKALA (Insolvency Professional)
Registration Number: IBBI/IPA-001/IP-P00432/2017-18/10755
AFA Valid till 29.11.2023
Interim Resolution Professional in the matter of SRI RAGHAVENDRA FERRO ALLOYS PRIVATE LIMITED

Date:7th May, 2023
Place: Hyderabad

SOUTH INDIAN Bank

MALKAJGIRI BRANCH, Plot No: 25-21/7/3/1, Tarika Orion, East Anand Bagh, Malkajgiri, Hyderabad-500047

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of **The South Indian Bank Ltd.,** issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct auction of the gold ornaments strictly on **"As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis".** The auction will be conducted in the branch premises on **12-05-2023 from 12:00pm to 03:00pm** for the borrower account number:

Gold Loan No.	Name	G. WT.
0539653000098120	T Bramaramba	12.5
0539653000098119	T Bramaramba	50.8

Please contact branch staff **7907611040** for more information.

Sd/- Manager, The South Indian Bank Ltd.

IDBI BANK | IDBI BANK LTD.

ZONAL OFFICE,
5-9-89/1 & 2, Chapel Road, Hyderabad-500001, Ph.No.040-67694283

POSSESSION NOTICE [under Rule 8(1)]

Whereas, The undersigned being the authorised officer of **IDBI Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("the Act")and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a **Demand notice dated 10.02.2023** calling upon the **Borrower : Shri Paturi Murali Krishna, S/o.Satyanarayana** to repay the amount mentioned in the notice being **Rs.26,59,059/- [Rupees Twenty Six Lakh Fifty Nine Thousand and Paise Fifty Nine Only] as on 09.02.2023** plus applicable interest and charges thereon within 60 days from the date of the receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the Property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **03rd day of May, 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the Property and any dealings with the property will be subject to the charge of the **IDBI Bank Limited** for an amount of **Rs.26,59,059/- [Rupees Twenty Six Lakh Fifty Nine Thousand Fifty Nine Only]** plus applicable interest and charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE PROPERTY

(As per the Registered Sale Deed No.10920 of 2019 dated 23.07.2019) All that the Flat bearing No.402 in Fourth floor with a plinth area of 615 Sft (including common area & Car parking) together with undivided share of land 22 Sq. yds (out of 530 Sq. Yds) in Block No.3, on Plot No.10 in -WHITE FIELD APARTMENT- in Survey No.146, forming part of layout called "JAYABHERI PARK- developed under HUDA Permit No.5944/MP2/HUDA/96, situated at Kompally Village. Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District, Telanana State, and **bounded by:**
For land/plot: North: Plot No.11, **South :** Neighbors Land, **East :** 30' wide Road, **West:** Plot No.13. **For flat : North:**Flat No. 403, **South :** Open to sky, Lift & Staircase, **East :** 5 ' Corridor **West:** Open to Sky

Date : 03.05.2023
Place : Hyderabad

Sd/-Authorised Officer
IDBI Bank Limited

Bank of India BOI

KOMPALLY BRANCH, Plot No.1&2, Survey No.94/B, Sanna Mallesh Yadav Complex, Kompally, Quthbullapur Mandal, Medchal-Malkajgiri District, Telangana-500014. Ph. No. 08418-232220, 232221. E-mail: Kompally.telangana@bankofindia.co.in

DEMAND NOTICE Notice U/S 13(2) of the SARFAESI Act, 2002

All of you the under mentioned parties are hereby informed that the Bank has initiated proceedings against each of you under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the notice under Section 13 (2) of the Act sent to each of you separately by Registered Post ACK not received. Hence you are here by called upon to take notice to pay the outstanding amount within 60 days from the date of this publication, failing which the Bank will proceed against the below mentioned property to realise its dues with interest and costs as contemplated under the Act. Needless to mention that this notice is addressed to you without prejudice to any other remedy available to the Bank.

Name and Address of Borrower/ Guarantor	Date of NPA/ Demand Notice	Amount Outstanding	Description of the Property
Borrower:- Sri Dandu Varhala Raju, Flat No.401, 4th Floor, Emerald Residency, Block-B, Sy.No. 105/F (Part), Kompally-500014. **Guarantor:- Mr. Satyalinga Prasad Kata,** H.No.8-41/2, NCL Colony, Petbasheerabad, Jeedimetla-500014.	**NPA Date: 01-05-2023 Demand Notice: 02-05-2023**	**Rs.8,97,673.74** with interest @ 9.55% (0.20% above BOIRBLR) p.a. from 01.05.2023.	All that flat no. 401 in fourth floor with columns, beams and roofs admeasuring 1235 S.Ft. of super built up area including common area along with an undivided share of land admeasuring 26 sq. yards out of total land of 1240 sq. yards in the building complex **'EMERALD RESIDENCY',** Block B (vide HUDA file No. 8919/P4/H/98 dated 22-09-1999) in Survey No.105/F (part), situated at Village Kompally, Mandal Quthbullapur, Dist. Ranga Reddy.

Date: 07-05-2023, Place: Hyderabad

Sd/- Authorised Officer, Bank of India

fincare | PUBLIC NOTICE FOR CHANGE OF BRANCH ADDRESS

This is to bring to the General Public and Customers of **Fincare Small Finance Bank Limited,** that the address of following branch will be changed. All accounts/transactions currently maintained at the branch will remain the same. The details of the old vis-à-vis new address of the location along with effective date of change is enclosed with notice as Annexure-A. Customers are requested to contact the Branch Manager/visit the new location for their transactions

For more information, please visit us or contact Branch Manager of following branch. The contact number of Branch Manager is provided in the Annexure-A attached with this notice. **Fincare Small Finance Bank Limited.**

"Annexure-A"

No.	Branch	State	Effective Date of Change of Address	Old Address	New Address	Contact No.
1.	V KOTA - 10479	AP	10-06-2023	Ground Floor,Door No - 6-772, K G F Road, V.Kota, Chittoor Dt-517424	Ground Floor, D.No.6-523, Kuppam Road, V.Kota, Chittoor Dt - 517424.	8861057303

KVB Karur Vysya Bank — THE KARUR VYSYA BANK LTD.

Smart way to bank

Asset Recovery Branch, 5-8-356 to 362, III Floor, Chirag Ali Lane, Abids, Hyderabad-500001. Tel: 040-23206065

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, **The Karur Vysya Bank Ltd,** the **constructive possession** of which has been taken by the Authorised Officer of **The Karur Vysya Bank Ltd.,** Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 15-06-2023** for recovery of **Rs.16,63,64,290.07 paise (Rupees Sixteen Crores Sixty Three Lakhs Sixty Four Thousands Two Hundred Ninety and Seven paise only)** as on 30-04-2023 and subsequent interest thereon, costs etc is due to the **The Karur Vysya Bank Ltd, Hindupur Branch,** Secured Creditor from **Borrower: (1) M/s Palla Silks Private Limited,** Rep by its Director: **Mrs. Palla Lakshmi,** D.No.27-7-368, Near Panduranga Swamy Temple, Muddireddy Palli, Hindupur- 515201, **(2) Director, Guarantor & Legal heir of Late Ashok Kumar Palla: Mrs. Palla Lakshmi, W/o (Late) P. Ashok Kumar,** D.No.27-7-15, Near Panduranga Swamy Temple, Muddireddy Palli, Hindupur-515201. **(3) Guarantor: Mr. Palla Lakshminarayana S/o (Late) Palla Nagaiah,** D.No.27-7-17, Near Panduranga Swamy Temple, Muddireddy Palli,Hindupur-515201. **(4) Corporate Guarantor: M/s. Palla Infra and Realty Private Limited, Rep. by its Managing Director: Mr. P.Lakshmi Narayana,** Office at D.No.4-1-65, Railway Station Road, Hindupur-515201. **(5) Corporate Guarantor: M/s Palla Textiles Pvt Ltd., Rep. by its Managing Director: Mr. P.Lakshmi Narayana,** Office at D.No.27-7-17/1, Near Panduranga Swamy Temple, Muddireddy Palli, Hindupur- 515201. **(6) Legal heir of (Late) Mr. Ashok Kumar Palla: Master. Palla Lakshmi Dharan Rep by its Mother Mrs. Palla Lakshmi,** D.No. 27-7-15, Panduranga Swamy Temple Street, Muddireddy Palli, Hindupur-515201. **(7) Legal heir of (Late) Mr. Ashok kumar Palla: Master. Palla Prasun Tej Rep by its Mother Mrs. Palla Lakshmi,** D.No.27-7-15, Panduranga Swamy Temple Street, Muddireddy Palli, Hindupur-515201. **(8) Legal heir of (Late) Mr. Ashok Kumar Palla: Mrs. Jaya Bharathi.P, W/o Mr. Palla Lakshminarayana,** D.No.27-7-17, Near Panduranga Swamy Temple, Muddireddy Palli, Hindupur-515201.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

PROPERTY NO.1: Commercial Land and Building as OFFICE PREMISES situated at Sy.No.180-4, D.No.27-7-368,369,370 (Old), D.No.27-7-8 (New), 27th Ward, Muddireddy Palli, Hindupur-515201, with total extent of 240.17 Sq.Yards, standing in the Name of **Mrs. Palla Lakshmi** and **Mr. Palla Ashok Kumar** is **bounded by: Item No.1: Total Extent of site is 355.11 Sq.Yds: Measuring: East to West:** 39 Feet; **North to South:** 34 1/2 Feet; **Item No.2: Total Extent of site is 149.5 Sq.yds: Measuring: East to West:** 68 Feet; **North to South:** 47 Feet; **[Total extent of both Item No.1 & 2 is 504.61 Sq.yds out of which 264.44 Sq.yds has been gifted to Mrs. Palla Lakshmi. Finally, the remaining extent is 240.17 Sq.yds or 2171 Sq.feet]. Boundaries: East:** House Belongs to Subbaiah; **West:** Road, **North:** House belongs to the Applicants; **South:** Road

RESERVE PRICE: Rs.2,07,00,000/-; EMD: Rs.20,70,000/-; INCREMENTAL BID AMOUNT: Rs.2,00,000/-

PROPERTY NO.2:- Residential Land and Building cum Godown at 186-2A, D.No.27-5-234, 27th Ward, Kotnuru Grama Polam, Muddireddy Palli, Hindupur-515201 with Total Extent of 291.6 Sq.Yards standing in the Name of **Mr. ASHOK KUMAR PALLA is bounded by:- East:** House of Ramanjamma; **West:** Road and open space belongs to Temple, **North:** Road; **South:** Property belongs to Applicant.

RESERVE PRICE: Rs.36,00,000/-; EMD: Rs.3,60,000/-; INCREMENTAL BID AMOUNT: Rs.1,00,000/-

PROPERTY NO.3:- Vacant Land cum A.C. Sheets (Non-Agri) situated at Sy.No.357-2B1, 357-2B2, D.No.27-8-566/33B, D.No.27-8-566/33C, 27th Ward, Muddireddy Palli, Kotnuru Grama Polam, Hindupur with an extent of 20.75 Cents or 1004.30 Sq.Yds or 9038.7 Sq.Ft standing in the Name of **Mr. ASHOK KUMAR PALLA** is **bounded by: East:** Road, **West:** Road, **North:** Road, **South:** Government Property.

RESERVE PRICE: Rs.1,80,00,000/-; EMD: Rs.18,00,000/-; INCREMENTAL BID AMOUNT: Rs.2,00,000/-

PROPERTY NO.4:- Vacant Land with Shop Rooms (Non-Agri) situated at Sy.No.404-2A, 26th Ward, Penukonda Road, D.No. 26-4-1212(Old), D.No. 26-4-1205/6(New), BESIDE IOC PETROL PUMP, Hindupur-515201, with an Extent of 1028.44 SQ. Yards or 9256 Sq.Ft or 21.3 Cents, standing in the Name of **M/s. PALLA TEXTILES PVT. LIMITED** is **bounded by: East:** Open space of P.Raja; **West:** Road; **North:** Property belongs to Vendor; **South:** Road.

RESERVE PRICE: Rs.5,04,00,000/-; EMD: Rs.50,40,000/-; INCREMENTAL BID AMOUNT: Rs.2,00,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e. E-Auction website: **http://bankauctions.in/. Our Head Office Address: M/s. 4Closure, Block No.605 A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad-500038. Name of the Co-Ordinator, Contact Details & e-mail id's: Contact Name: Mr. Subba Rao, Mobile: 8142000061, subbarao@bankauctions.in. Land line: 040-23736405. Mobile: 8142000062/66, and info@bankauctions.in**

Please contact: Asset Recovery Branch, Hyderabad: Sri N.Venkata Sesha Giridhar - Chief Manager - 91000 72161, Sri CH V D Prasad - Senior Manager - 99088 53192.

Tirupati BBU Head : Mr. A.Venkataraghu: 7337574874, Hindupur Branch Manager: Mr. B.Prem Kumar: 99599 88591

Statutory 30 days' Notice under Rule 8(6) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date: 06-05-2023, Place: Hyderabad

Sd/- Authorized Officer, The Karur Vysya Bank Ltd.

HINDUJA LEYLAND FINANCE LIMITED

Registered Office: Hinduja House, 171, Dr. Annie Besant Road, Worli, Mumbai-400018.
Corporate Office: No. 27/A, Developed Industrial Estate, Guindy, Chennai-600032
Branch Office: 2nd Floor, T19 Towers, Ranigunj, Hyderabad - 500003

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of M/S. HINDUJA LEYLAND FINANCE, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) R/w Rule 8 &9 of the Security Interest (Enforcement) Rules, 2002 and issued Demand Notice dated **12.01.2023,** calling upon the Applicant/Co-Borrowers / Co-Borrowers in Loan Account. **No.APHOHY00499 (1) M/s GVR Poultry Farms, Sy.no.340,342, Elimined Village, Ibrahimpatnam, Ranga Reddy, Telanagana- 501510; (2) Mr. Venkat Reddy Gaddam, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad -501510, (3) Mrs. Gaddam Santhosha, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad-501510, (4) Mr. Gaddam Akash Reddy, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad-501510.**

To repay the amount mentioned in the notice being, Demand notice dated **12.01.2023** Outstanding dues **Rs.4,93,94,499/- (Rupees Four Corers Ninety Three Lakhs Ninety Four Thousand Four Hundred and Ninety Nine Only) as on 12th Jan, 2023** within 60 days from the date of receipt of the said notice.

The Borrower /Co-Borrowers having failed to repay the amount, notice is hereby given to the Borrower /Co-Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act R/w Rule 8 And 9, on this **3rd day of May, 2023.**

The Borrower /Co-Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/S. HINDUJA LEYLAND FINANCE for an amount **Rs.4,93,94,499/-(Rupees Four Corers Ninety Three Lakhs Ninety Four Thousand Four Hundred and Ninety Nine Only)** as on 12th Jan, 2023and interest and charges thereon.

The Borrower /Co-Borrowers attention is invited to provisions of Sub- Sec.8 of the Act, in respect of time available to redeem the secured assets.

SCHEDULE OF THE PROPERTY

All that the house constructed on part and parcel of the open plot (bit-iii) admeasuring 802.66square yards, or 671.10 square meters, out of total admeasuring 24 guntas 17 square yards, or 2921 square yards, forming part of land bearing survey no.41/3 (41/3-3/2), open plot of land admeasuring 75.83 square yards, (appurtenant land of house bearing no. 7-14) out of 1216 square yards, in survey no.41/3, total admeasuring 878.49 square yards, situated at manneguda village, ragannaguda gram panchayat, erstwhile under hayathnagarrev.mandal, presentiy under abdullapurmet mandal rangareddy district, within the registration sub district vanathalipuram. North: Open plot , South: Open plot , East: Nagarjuna Sagar Road, West: Neighbor's Land

Dated : 03-05-2023
Place : HYDERABAD

M/S. HINDUJA LEYLAND FINANCE LTD.
AUTHORISED OFFICER

HINDUJA LEYLAND FINANCE LIMITED

Registered Office: Hinduja House, 171, Dr. Annie Besant Road, Worli, Mumbai-400018.
Corporate Office: No. 27/A, Developed Industrial Estate, Guindy, Chennai-600032
Branch Office: 2nd Floor, T19 Towers, Ranigunj, Hyderabad - 500003

POSSESSION NOTICE

Whereas,The undersigned being the Authorised Officer of M/S. HINDUJA LEYLAND FINANCE, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) R/w Rule 8 &9 of the Security Interest (Enforcement) Rules, 2002 and issued Demand Notice dated 12.01.2023, calling upon the Applicant/Co-Borrowers/ Co-Borrowers in Loan Account **NO. APHOHYA000020 & TNCPCOC000181(1) M/s GVR Poultry Farms, Sy.no.340,342, Elimined Village, Ibrahimpatnam, Ranga Reddy, Telanagana-501510, (2) Mr. Venkat Reddy Gaddam, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad-501510, (3) Mrs. Gaddam Santhosha, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad- 501510, (4) Mr. Gaddam Akash Reddy, Plot No.23-24, Nagarjun Colony, Ragannguda, Vinjapur, Hayathnagar, Hyderabad- 501510.**

To repay the amount mentioned in the notice being, Demand notice dated **12.01.2023** Outstanding dues **Loan Account No.No.APHOHYA000020 (Rs.1,81,58,827/-)& TNCPCOC000181 (Rs.36,33,034/-) totally Rs.2,17,91,861/- (Rupees Two Crores Seventeen Lakhs Ninety-One Thousand Eighty Hundred and Sixty-One Only)**as on 12th Jan, 2023within 60 days from the date of receipt of the said notice.

The Borrower /Co-Borrowers having failed to repay the amount, notice is hereby given to the Borrower /Co-Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act R/w Rule 8 And 9, on this **3rd day of May, 2023.**

The Borrower /Co-Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/S. HINDUJA LEYLAND FINANCE for an amount **Loan Account No.No.APHOHYA000020 (Rs.1,81,58,827/-) & TNCPCOC000181 (Rs.36,33,034/-) totally Rs.2,17,91,861/-(Rupees Two Crores Seventeen Lakhs Ninety-One Thousand Eighty Hundred and Sixty-One Only)as on 12th Jan, 2023** and interest and charges thereon.

SCHEDULE OF THE PROPERTY

Property 1: VIDE DOCUMENT NO. 7328/2018, OF BOOK NO. 1, REGD. AT S.R.O. VAANASTHALIPURAM

All that the Piece and Parcel of the Part of Open Land, admeasuring 409 Sq.Yards, equivalent to 341.96 Sq.Mtrs, Out of 01 Acre 10 Guntas in Survey No.41/3-1, (Land within the Compound of House No.7-13), Situated at MANNEGUDA VILLAGE, ABDULLAPURMET REVENUE MANDAL, RANGA REDDY DISTRICT,UNDER ERSTWHILE RAGANNAGUDA GRAM PANCHAYATH, NOW UNDER TURKAYAMJAL MINUCIPALITY, Under Registration Sub-District, Vanasthalipuram and bounded by: North: Remaining Land Belonging to the Vendor, South: Part of Open Land in Survey No.41/3-1 belonging to Mr. Gutha Mahender Reddy and Mrs. Gutha Kavitha; East: 150'-0" Wide Hyderabad to Nagarjuna Sagar Road, West: RTO Office,

Property 2: VIDE DOCUMENT NO.9119/2017, OF BOOK NO.1, REGD. AT S.R.O. VAANASTHALIPURAM

All that the Piece and Parcel of Open Land bearing Plot No.55, admeasuring 200 Sq.Yards, equivalent to 167.23 Sq.Mtrs, in Survey Nos.317 to 322, Situated at RAGANNAGUDA H/o. TURKAYAMJAL VILLAGE, ABDULLAPURMET REVENUE MANDAL, RANGA REDDY DISTRICT, UNDER ERSTWHILE RAGANNAGUDA GRAM PANCHAYATH, NOW UNDER TURKAYAMJAL MUNICIPALITY, under Registration Sub District, Vanasthalipuram and bounded by: North: Plot No.25, South: 30'-0" Wide Road, East: Plot No.54, West: Plot Nos.56 & 57,

Dated : 03-05-2023
Place : HYDERABAD

M/S. HINDUJA LEYLAND FINANCE LTD.
AUTHORISED OFFICER

Piramal Capital And Housing Finance Limited

(Formerly Known as Dewan Housing Finance Corporation Ltd.) CIN:L65910MH1984PLC032639
Registered Office: Unit No.601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070–T +91 22 3802 4000
Branch Office: D.No.7-1-615, 616 & 617/A, Imperial Towers, 4th Floor, Ameerpet Main Road, Hyderabad-500016, Telangana
Contact Person: 1. Durga Vijaya Prasad Vanacharla- 9493330003, 2. Ramana Rao- 9849271633, 3. Rohan Sawant- 9833143013

E-Auction Sale Notice-Subsequent Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited (Formerly Known as DHFL) under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis',** Particulars of which are given below:

Loan Code / Branch / Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) 10% of RP)	Outstanding Amount (28-04-2023)
Loan Code No. 02400006229, Vijayawada (Branch), Ravi Kumar Chalasani (Borrower), Sushma Chalasani (Co Borrower 1)	Dt: 12-05-2021, Rs. 16,92,245/-, (Rs. Sixteen lakh Ninety Two Thousand Two Hundred Forty Five Only)	All The piece and Parcel of the Property having an extent :- Plot No 1 And 2,Lp No:148/2015/vja, Mangalapuram Road, Near Challapalli Sugar Factory Lakshmipuram,challapalli Krishna Andhra Pradesh :- 520002 Boundaries As North : 40' Wide road South : Plot no : -3 East : Others site West : 40' Wide road	Rs. 20,70,000/-, (Rs. Twenty lakh Seventy Thousand Only)	Rs. 2,07,000/-, (Rs. Two lakh Seven Thousand Only)	Rs.23,58,751/-, (Rs. Twenty Three lakh Fifty Eight Thousand Seven Hundred Fifty One Only)
Loan Code No. 02400006524, Vijayawada (Branch), Durga Chintalacheruvu (Borrower), Sunil Chintalacheruvu (Co Borrower 1)	Dt: 26-07-2019, Rs. 25,68,572/-, (Rs. Twenty Five lakh Sixty Eight Thousand Five Hundred Seventy Two Only)	All The piece and Parcel of the Property having an extent :- Flat no : SF-203,Second floor ,Sadguru Towers, Ramalayam Street,Tadigadapa (v) Penamaluru Mandal , Krishna(D) Vijayawada Krishna Andhra Pradesh 520008 Boundaries As North : Open to sky South : Joint wall betweenFlatno:203 & Flat 204 East : Open to sky West : Common corridor & Staircase	Rs. 19,17,000/-, (Rs. Nineteen lakh Seventeen Thousand Only)	Rs. 1,91,700/-, (Rs. One lakh Ninety One Thousand Seven Hundred Only)	Rs.42,83,255/-, (Rs. Forty Two lakh Eighty Three Thousand Two Hundred Fifty Five Only)
Loan Cde No. 10600001469, Guntur (Branch), Khaleelshaik (Borrower), Asiya Shaik (Co Borrower 1)	Dt: 19-12-2019, Rs. 27,89,571/-, (Rs. Twenty Seven lakh Eighty Nine Thousand Five Hundred Seventy One Only)	All The piece and Parcel of the Property having an extent :- Flat no.508, Fourth floor, D.no.125 Sri Srinivasa North city,Amaravathi road Near Lam center, Lam panchayat Tadikonda md, Guntur dt Guntur Andhra Pradesh - 522034 Boundaries As North : open to sky South : open to sky East : open to sky West : common corridor	Rs. 17,00,000/-, (Rs. Seventeen lakh Only)	Rs. 1,70,000/-, (Rs. One lakh Seventy Thousand Only)	Rs.43,74,494/-, (Rs. Forty Three lakh Seventy Four Thousand Four Hundred Ninety Four Only)
Loan Code No. 02400005624, Vijayawada (Branch), Usha Kiran Koka (Borrower), Venkata Naga Mahesh Koka (Co Borrower 1)	Dt:22-05-2021 , Rs. 24,69,453/-, (Rs. Twenty Four lakh Sixty Nine Thousand Four Hundred Fifty Three Only)	All The piece and Parcel of the Property having an extent :- D.no:18/299, Ward No:18, Kokkavari Street, Shaddkhana Road Area, Back Side Area Of Apsara Lodge, English- - pallem, Machilipatnam Krishna Andhra Pradesh :- 521001 Boundaries As North : D.No:18/278 of others & House of others South : House of others & D.No:18/299 part East : Doners land locked property. West : Road & House of K.N.S.S.S.Rao.	Rs. |30,24,000/-, (Rs. Thirty lakh Twenty Four Thousand Only)	Rs. 3,02,400/-, (Rs. Three lakh Two Thousand Four Hundred Only)	Rs.33,51,314/-, (Rs. Thirty Three lakh Fifty One Thousand Three Hundred Fourteen Only)
Loan Code No. 01600004548, Vishakhapatnam (Branch), Tellamekala Venkata Suresh Kumar (Borrower), Gavini Reena Rama Devi (Co Borrower 1)	Dt: 28-08-2019, Rs. 21,16,028/-, (Rs. Twenty One lakh Sixteen Thousand Twenty Eight Only)	All The piece and Parcel of the Property having an extent :- Flat No.101, Ground Floor Seshadri Hills, Road No :3 B Tirumala Nagar, Vadlapudi Gajuwaka,visakhapatnam Vishakhapatnam Andhra Pradesh - 530046 Boundaries As North : Common wall of flat no:102 and corridor South : Open set back space East : Open set back space West : Open set back space	Rs. 9,81,000/-, (Rs. Nine lakh Eighty One Thousand Only)	Rs. 98,100/-, (Rs. Ninety Eight Thousand One Hundred Only)	Rs.32,67,091/-, (Rs. Thirty Two lakh Sixty Seven Thousand Ninety One Only)
Loan Code No. 21200041576, Visakhapatnam - Siripuram (Branch), Picket Shipping & Logistics (Borrower), Narasinga Rao Pedada (Co Borrower 1) Sasi Kala Suvvari (Co Borrower 2)	Dt: 27-12-2019 , Rs. 90,56,951/-, (Rs. Ninety lakh Fifty Six Thousand Nine Hundred Fifty One Only)	All The piece and Parcel of the Property having an extent :- Beside D.no.3-34/1/1, S.no.54/1 Near Devi Enclave Apart,srinivasa Nagar Near Sai Priya Gardens Arae, Bakkannapalem, Visakhapat Vishakhapatnam Andhra Pradesh 530041 Boundaries As North : Remaining property of the vendor South : Road 40ft East : Property bearing D.no.3-34/1/1 belongs t West : Road 33ft	Rs. 2,67,12,000/-, (Rs. Two Crore Sixty Seven lakh Twelve Thousand Only)	Rs. 26,71,200/-, (Rs. Twenty Six lakh Seventy One Thousand Two Hundred Only)	Rs.1,42,68,908/-, (Rs. One Crore Forty Two lakh Sixty Eight Thousand Nine Hundred Eight Only)
Loan Code No. 01600004313, Vishakhapatnam (Branch), Gangulikunti Arjunkumar Reddy (Borrower),	Dt: 20-07-2018, Rs. 23,12,690/-, (Rs. Twenty Three lakh Twelve Thousand Six Hundred Ninety Only)	All The piece and Parcel of the Property having an extent :- Flat No 102, Ground Floor Seshadri Hill,road No :3 B Tirumala Nagar, Vadlapudi, Visakhapatnam, Vishakhapatnam-530046 Boundaries As North : Stair case and Corridor South : Joint wall of Flat no:101 East : Common corridor West : Open setback space	Rs. |4,50,000/-, (Rs. Four lakh Fifty Thousand Only)	Rs. 45,000/-, (Rs. Forty Five Thousand Only)	Rs.40,63,994/-, (Rs. Forty lakh Sixty Three Thousand Nine Hundred Ninety Four Only)
Loan Code No. 01600004376, Vishakhapatnam (Branch), Vamshi Krishna Gummai (Borrower), Cheepuri Keerthi (Co Borrower 1)	Dt: 20-07-2018 , Rs. 11,79,647/-, (Rs. Eleven lakh Seventy Nine Thousand Six Hundred Forty Seven Only)	All The piece and Parcel of the Property having an extent :- Flat No:103, Ground Floor Seshadri Hill, Road No :3 B Tirumala Nagar, Vadlapudi, Gajuwaka, Visakhapatnam, Vishakhapatnam-530046 Boundaries As North : Joint wall of Flat no:104 South : Stair case and Lobby East : Common corridor West : Open setback space	Rs. 4,50,000/-, (Rs. Four lakh Fifty Thousand Only)	Rs. 45,000/-, (Rs. Forty Five Thousand Only)	Rs.21,05,700/-, (Rs. Twenty One lakh Five Thousand Seven Hundred Only)

DATE OF E-AUCTION: 23-05-2023, FROM 11.00 A.M. TO 2.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH). LAST DATE OF SUBMISSION OF BID: 22-05-2023, BEFORE 4.00 P.M.

TERMS AND CONDITIONS OF THE AUCTION:

The sale shall be subject to the terms & conditions as described below:-

1. The asset will not be sold below the reserve price. 2. In case of single bidder, the bidder/purchaser has to bid with an minimum increment amount of Rs. 10,000/- for property upto 3cr RP & More than 3 Cr (Property Reserve Price (RP) bid increment amount will be Rs. 1,00,000/-). 3. Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e Company Name: M/s. 4Closure, Name of Representative : Mrs. Rekha Kiran; Contact Number :8142000030; Site :https://bankauctions.in/. 4. Care has been taken to include adequate particulars of Secured Assets in the Schedule herein above. The Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 5. The intending bidders are advised to go through the portal https://bankauctions.in/ for detailed terms and conditions for e-Auction sale before submitting their bids and taking part in the e-Auction sale proceedings and contact the respective Authorized Officer for the concerned property as mentioned herein above against the property. 6. Auction shall commence at one increment above the Reserve Price and bidders shall be free to bid among themselves by improving their offer with minimum incremental amount stated herein above. 7. 10% Earnest Money Deposit (EMD) DD shall be deposited on or before 22-05-2023, before 4:00 P.M. to the designated Branch in favour of'Piramal Capital & Housing Finance Limited' along with fully filled bid form and Tender/Sealed Bid/Offer in the prescribed tender forms along KYC. a) Self attested true copy of Identity Card containing Photograph and Residential Address and PAN card of the intending bidder, issued by Govt. of India. Original of the document should be made available for verification by the concerned Authorized Officer. b) Intending Bidder's Mobile Number and E-Mail address. 8. The intended bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact Mrs. Rekha Kiran; Contact Number :8142000030, Help Line E-mail ID: Info@bankauctions.in and For any property related query may contact PCHFL Authorised Officer–Durga Vijaya Prasad Vanacharla - 9493330003during the office hours on any working days. 9. In case of stay of sale or Recovery proceeding by any superior court of competent jurisdiction, the auction may either be postponed/cancelled in compliance of such order, without any further notice and the persons participating in the sale shall have no right to claim damages, compensation or cost for such postponement/cancellation etc. 10. Only those bidders holding valid user ID and Password and confirmed payment of EMD through Demand Draft shall be permitted to participate in the online e-auction. The Authorized Officer reserves the right to accept or reject any or all bids. Further, the Authorized Officer reserves the right to postpone or cancel or adjourn or discontinue the Auction or vary the terms of the Auction at any time before conclusion of the Auction process, without assigning any reason whatsoever and his decision in this regard shall be final. 11. The successful bidder shall have to pay 25% of the purchase amount immediately within 24 hours (including Earnest Money Already paid) from knocking down of bid in his/her favor, in the same mode as stipulated in clause 7 above. The balance of the purchase price shall have to be paid in the same mode as stipulated in clause 7 above within 15 days of acceptance/confirmation of sale conveyed to them. In case of default, all amounts deposited till then shall be forfeited including earnest money deposit. 12. Meagre deposit of 25 % of the Sale Price shall not entitle the successful bidder to get the sale confirmed in his favour. Sale shall be subject to terms and conditions applicable to this e-auction notice and confirmation by the secured creditor to that effect. 13. The EMD (without interest) of the unsuccessful bidder will be returned on 3rd day of the closure of the e-auction sale proceedings. 14. During e-auction, in case any bid is placed in the last 5 minutes of the closing time of the Auction, the closing time shall automatically get extended for another 5 minutes. 15. The sale is subject to final confirmation by the PCHFL. In case if the borrower/guarantors pays the total Outstanding due to the PCHFL before the Date of Auction, then auction sale may be cancelled at the discretion of PCHFL. 16. All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser. 17. The Sale Certificate shall be issued to the highest successful bidder and in the same name in which the Bid is submitted. 18. The property is sold on "As is where" and "As is what is" basis and the Authorized Officer or the PCHFL shall not be responsible for any charge, lien, encumbrances, or any other dues to the government or anyone else in respect of properties E-Auctioned. The intending Bidder is advised to make their own independent inquiries regarding the encumbrances, search results and other revenue records relating to the property including statutory liabilities arrears of property tax, electricity dues etc. and shall satisfy themselves before submitting the Bid. 19. Properties as mentioned above can be inspected by the prospective bidders at the site with the prior appointment of concerned Branch Manager or Authorized Officer or any other officer identified for the purpose, from 11 A.M. to 3 P.M. on any working day before 22-05-2023. 20. PCHFL reserves its right to accept/reject any or all of the offer(s) or bid(s) so received or cancel the sale without assigning any reason thereof. 21. In case there is any discrepancy found in Publication of Vernacular Version or English Version then in such case English Version will be considered for the purpose of interpretation. Bidding in the final minutes and seconds should be avoided in the bidders own interest. Neither PCHFL nor Service Provider will be responsible for any failure/lapse (Power failure, Internet failure etc.) on the part of the vendor. In order to prevent such situation bidders are requested to make all the necessary arrangements / alternatives such as backup power supply etc required so that they are able to prevent such situation and continue to participate in the auction successfully. 22. It shall be the responsibility of the successful bidder to remit the TDS @ 1% as applicable u/s 194 1-A if the aggregate of the sums credited or paid for such consideration is Rs. 50 Lakhs or more. TDS should be filed online by filling form 26QB & TDS certificate to be issued in form 16B. The purchaser has to produce the proof of having deposited the income tax into the government account within 15 days of e-auction.

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Place : A.P, Date : 07/05/2023

Sd/- (Authorised Officer) Piramal Capital and Housing Finance Ltd.